

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-1954-JK (LD) of 2024

DATED:- 20 - 02 - 2024

Sanction is hereby accorded to the appointment of Shri Binny Kumar Sharma, Assistant Legal Remembrancer Department of Law, Justice and Parliamentary Affairs as Officer In charge Litigation(OIC) in case TA No. 289 of 2022 titled Nahida Bashir Ahanger Vs Union Territory of Jammu and Kashmir and Ors. including contempt petition, if any, pending before the Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:-LAW-OIC/13/2024

Dated:- 20.02.2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Director Litigation, Srinagar/ Jammu.
7. Law Officer concerned
8. Officer In Charge Litigation(OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.



(Reyaz Ali Bhat)

Assistant Legal Remembrancer

